

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-694/2016

New Delhi this the 25th day of February, 2016.

**Hon'ble Sh. Justice M.S. Sullar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

KS Verma S/o Sh. PS Verma,
R/o E/288, Dabua Colony, Gali No. 4,
Air Force Road, NIT Faridabad.

Applicant

(By Advocate: Mr. U. Srivastava)

Versus

Union of India through

1. The Secretary,
Ministry of Home Affairs,
Govt. of India North Block, New Delhi.

2. The Director,
Intelligence Bureau,
North Block, New Delhi.

3. The Joint Director,
SIB (MHA), Govt. of India, Bhopal.

4. The Asstt. Director/G,
SIB (MHA), Govt. of India, Bhopal.

Respondents

ORDER (ORAL)

Justice M.S. Sullar, Member (J)

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, the main OA is disposed of with a direction to respondent No. 2 to decide the Revision Petition filed by the applicant within a period of three months from the date of receipt of certified copy of this order, in accordance with law. No costs.

**(Shekhar Agarwal)
Member (A)**
/ns/

**(M.S. Sullar)
Member (J)**

